

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH- COURT NO. I

Excise Appeal No. 51281 of 2025

(Arising out of Order-in-Original No. 181/2025-CE dated 31.01.2025 passed by the Additional Director General (Adjudication), New Delhi)

Ashish Dhawan

s/o Sh. S.C. Dhawan, Aged 53 years,
B2/18, Second Floor, Pashim Vihar,
Delhi-110063

...Appellant

VERSUS

Additional Director General (Adjudication),

Directorate General of GST Intelligence,
(Adjudication Cell),
West Block No. 8, Wing No. 6,
2nd Floor, R.K. Puram,
New Delhi – 110066.

...Respondent

APPEARANCE:

Shri Monish Panda, Shri Anmol Jassal and Ms. Amrita Singh, advocates for the appellant

Shri Mihir Ranjan, Special Counsel for the department and Shri Bhagwat Dayal, authorised representative of the department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing: 05.02.2026

Date of Decision: 29.04.2026

ORDER

The appeal is allowed. For order see order of date passed in
Excise Appeal No. 51278 of 2025.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)